

Question**Question**

**REGISTRATION OF EXPORTERS
WITH EXPORT PROMOTION
COUNCIL**

1439 PROF. K. V. THOMAS : Will the Minister of COMMERCE be pleased to state :

(a) whether it is obligatory for an exporter to be a member of and registered with the Export Promotion Council before claiming Cash Compensatory Support and REP benefits; and

(b) if so, whether the Government propose to remove the requirements of compulsory membership, particularly when CCS has been withdrawn and REP or Exim Scrip Licensing is being simplified ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI CHIDAMBARAM) : (a) Yes, Sir.

(b) Review of Import Policy and procedure is a continuous process. Changes are made in the Import Policy and Procedure as and when warranted.

**MAINTENANCE OF PROVIDENT
FUND ACCOUNTS OF TEACHER
BY C&G**

1440. SHRI ANADI CHARAN DAS : Will the Minister of FINANCE be pleased to state :

(a) whether there is any demand for trusting the maintenance of Provident fund accounts of Government-aided and primary school teachers of Orissa to the C. A.G. of India;

(b) if so, the reaction of the Union Government thereto;

(c) whether the C&G is maintaining the Provident Fund accounts of Government aided and primary school teachers in any other state; and

(d) if so, the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANTARAM POTDUKHE) : (a) A formal request was made to C&G on 18-1-1990 for taking over the responsibility maintaining the GPF Accounts of all

Primary School Teachers of schools managed by Panchayat Samities/Urban Local Bodies who were declared Government Servants from 26-9-1989 with the stipulation that the school teachers shall subscribe to the State GPF and be governed by GPF (Orissa) Rules.

(b) The Comptroller and Auditor General has intimated to the State Government that the Provident Fund Accounts of such teachers may continue to be maintained by them, as was being done between September 1989 and August, 1990.

(c) No, Sir.

(d) Does not arise.

**LOSS INCURRED BY COTTON COR-
PORATION OF INDIA**

1441. SHRI TEJ NARAYAN SINGH : Will the Minister of TEXTILES be pleased to state :

(a) whether the Cotton Corporation of India has been incurring losses since its inception;

(b) if so, the reasons therefor;

(c) the total loss suffered by the Cotton Corporation of India during the last two years;

(d) whether the Government have made any survey of this undertaking during the last two years; and

(e) if so, the outcome thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT) : (a) No, Sir. The Cotton Corporation of India incurred losses only during the years 1977-78 to 1979-80 and 1981-82 to 1987-88.

(b) The main reasons for the Corporation's losses in the above mentioned years were stepping up of cotton procurement by it for buffer stocking arrangements, decline in cotton prices at the time of disposal of stocks and heavy carrying costs incurred by the Corporation.

(c) During the last two years, the CCI has earned net profits of Rs. 23.24 crores